

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 4177  
TO BE ANSWERED ON 28<sup>th</sup> MARCH, 2017

CORRUPTION IN FCI

4177. SHRI NANA PATOLE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the steps taken by the Government to conduct investigation into the cases of alleged corruption and other irregularities occurring at every level of various depots of the FCI situated in different parts of the country including Vidarbha region of Maharashtra;
- (b) the details of the action taken by the Government in this regard;
- (c) the number of persons deployed at the depots involved in corruption, against whom the Government has conducted investigation during the last three years;
- (d) the total number of serious cases of corruption which have come to the notice of the Government during the said period; and
- (e) the arrangement made by the Government for better monitoring of cases against the accused in various parts of the country?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)

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(a)&(b) Departmental investigation and proceedings are initiated in case of any irregularity. In addition, preventive measures like installation of CCTV Cameras in FCI Depots also help in detecting malpractices. Introduction of Depot online system to capture all operations on a real time basis has further reduced scope for irregularities and corruption. Regular inspections at Depots by squads are undertaken which helps in ensuring proper operations in all depots including Vidarbha region of Maharashtra.

A total of 404 Major penalty cases and 2525 Minor penalty cases have been initiated during the last three years.

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(c) The State wise details of cases of corruption w.r.t persons deployed at depots are as under:

Sl. No.	State	No. of cases
1.	Haryana	3
2.	Maharashtra	1
3.	Karnataka	1
4.	Punjab	8
5.	Rajasthan	2
6.	Uttar Pradesh	1
Total		16

(d) Twenty one cases of serious corruption have come to the notice of the Govt. during the last three years

(e) There is no time frame fixed for disposal of such cases pending before the court. However, departmental proceedings initiated in such cases are regularly monitored by CVO/CVC.

The employees who are proceeded against departmentally under Major Penalty are put into the list of "Officers with Doubtful Integrity". The list includes names of those officers who after or during the course of inquiry have been found to be lacking in integrity and awarded Departmental Major Penalty. Even officers who were acquitted on Technical ground in a court of law, are also put in this list, if evidence was found against their integrity. The list of officers with doubtful integrity is prepared on a half yearly basis. The officers in this list, are not posted to sensitive seats.

An "Agreed List" is prepared every year in consultation with CBI authorities including such officers against whom complaints of corruption with some concrete information is received. Surveillance on the conduct of such officer is kept by CBI.

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